

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2026

Subject : Petition under Section 79(1)(a), 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking approval and determination of the revised tariff on account of Change in Law arising from the amendment of Goods and Services Tax (GST) slabs vide Notification No. 8/2021 - Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 15.09.2021, with effect from the date of early part commissioning of the project, i.e., 27 MW commissioned on 05.12.2022, and for the remaining capacity commissioned phase-wise thereafter, along with recovery of pending Late Payment Surcharge (LPS) on supplementary bills raised on account of the said Change in Law after the Scheduled Commercial Operation Date (SCOD) of the entire capacity.

Petitioner : JSW Renew Energy Two Limited (JRETL).

Respondent : Solar Energy Corporation of India Limited & Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aditya K Singh, Advocate, JRETL
Shri Vineet Gupta, Advocate, JRETL
Shri Divyansh Singh, Advocate, JRETL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking Change in Law compensation on account of the amendments in Goods and Services Tax (GST) rates vide Notification No. 8/2021 - Central Tax (Rate) dated 30.9.2021 issued by the Government of India, and consequently, the determination and direction for payment of the revised tariff from the date of early part commissioning (i.e., 5.12.2022) in accordance with the PPA, along with recovery of all pending LPS on the supplementary bills raised on account of such Change in Law after the COD of the entire capacity.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.



(b) The Respondents to file their reply within five weeks, with a copy to the Petitioner, who may file its rejoinder(s) within four weeks thereafter.

3. The matter will be listed for hearing on **14.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)